

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 4270**

**TO BE ANSWERED ON FRIDAY, THE 20th DECEMBER 2024
Irregularities in Election**

4270. Shri Anand Bhadauria:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any irregularities are reported in by-elections in various Assembly seats in Uttar Pradesh during November, 2024;
- (b) if so, the details thereof and action taken thereon;
- (c) whether Election Commission of India is aware that police personnel forcefully did not allow some voters to reach polling booths and cast their votes during the said Election; and
- (d) if so, the details thereof along with the action taken against them for restricting citizens from their constitutional and legal rights?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): The Election Commission of India (ECI) has informed that scrutiny was conducted by the Returning Officers, as prescribed under guidelines, in presence of observers and no irregularities have been reported.

(b): Does not arise.

(c) and (d): The ECI has informed that certain instances of police officers having altercation with voters on polling day were reported. Action of suspension has been taken against 02 Sub-Inspectors in Kanpur district, 02 Sub-Inspectors in Muzaffarnagar district and 01 Sub-Inspector in Moradabad district.
